

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403

IA/5321/ND/2020 IN IB/835/ND/2020

IN THE MATTER OF:

Mr. Sanjeev Aggarwal & Ors	...	Applicant
Versus		
M/s Supertech Township Project Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Piyush Singh, Adv. Akshay Srivastava, Adv. Vivek Kumar, Adv. Jayant Upadhyay
For the Respondent	: Adv. Rishi Kapoor, Adv. Deboleena Dutta,

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Sanjeev Aggarwal, Learned Counsel on behalf of the Financial Creditor and Mr. Rishi Kapoor, Learned Counsel on behalf of the respondent are present through video-conferencing. This tribunal vide order dated 14.03.2024, directed the parties to file their written submissions. Written submissions on behalf of both the sides are on record. Order stands reserved.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)